

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
Single Member Bench**

Service Tax Appeal No. 86562 of 2019

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/436/18-19 dated 21.01.2019 passed by the Commissioner of Central Tax (Appeals-I), Mumbai)

**M/s. M. Visvesvarya Industrial Research and Appellant
Development Centre,**

World Trade Centre, 31st floor,
Cuffe Parade, Mumbai 400 005.

Vs.

Commissioner of CGST, Mumbai South

Respondent

13th floor, Air India Building,
Nariman Point, Mumbai 400 021.

Appearance:

Shri Aksshay Duragkar, Advocate, for the Appellant

Shri Onil Shivadikar, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

Date of Hearing: 13.05.2022

Date of Decision: 13.05.2022

FINAL ORDER NO. A/85449/2022

Learned counsel for the appellant submits that the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Copy of Form SVLDRS-1 and 4 has been filed.

2. Accordingly, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

tvu